



**GOVERNMENT OF JAMMU & KASHMIR**  
**Department of Rural Development and Panchayati Raj,**  
**Civil Secretariat, J&K, Srinagar.**

**Notification**

Srinagar, the 20<sup>th</sup>, September, 2019

SRO 540 In exercise of the powers conferred by rule 102-A of the Jammu and Kashmir Panchayati Raj Rules, 1996, the Government in consultation with the Election Authority call upon elected members of all the Halqa Panchayats of blocks to elect the Chairpersons of the Block Development Councils on the dates to be appointed by the Election Authority.

**By Order of the Government of Jammu and Kashmir**

Sheetal Nanda, IAS  
Secretary to the Government.

No:-RD&PR/Pyt/27/2019

Dated: 20-09-2019

Copy to the:-

1. Advisors to the Hon'ble Governor
2. Financial Commissioner to the Hon'ble Governor.
3. All Financial Commissioners.
4. All Principal Secretaries to the Government.
5. Director General of Police, J&K.
6. Chief Electoral Officer, J&K, Srinagar.
7. All Commissioners/Secretaries to Government.
8. Divisional Commissioner, Jammu.
9. Divisional Commissioner, Kashmir.
10. Divisional Commissioner, Ladakh.

11. Secretary to the Government, Department of Law, Justice, and PA.
12. All District Development Commissioners.
13. Director, Rural Development, Kashmir.
14. Director Rural Development, Jammu.
15. General Manager, Government Press, Srinagar for publication.
16. All Assistant Commissioners Development (ACDs)
17. All District Panchayat Officers (DPOs).
18. Private Secretary to the Chief Secretary, J&K for information of the Chief Secretary
19. Private Secretary to the Secretary to Government, Department of Rural Development & PR for information of the Secretary.
20. In-charge Departmental Website.
21. Stock file.